

(c) whether any outline has been finalised in this regard; and

(d) the estimated number of tigers, leopards and lions to be increased as a result of the said farms?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): (a) No, Sir.

(b) to (d) Questions do not arise.

Provisions under EIA Notification, 2006

493. SHRI MAHENDRA MOHAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Environment Impact Assessment (EIA) Notification, 2006 is causing widespread concern across the country due to flawed provisions;

(b) whether Government had taken consideration of the views of the cross section of society on its operationalization;

(c) if not, the reasons therefor;

(d) whether this notification provides hearings to only project affected people and excludes wider civil society participants particularly experts and environmentalists groups; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) No, Sir. However, certain clarifications on various provisions of the Environment Impact Assessment Notification, 2006 have been received in the Ministry and have been clarified from time to time.

(b) Before issue of Environment Impact Assessment Notification, 2006, a draft notification inviting objections/comments from all the affected individuals/organizations was issued. Besides, a detailed consultations with all the concerned stakeholders including Central and State Governments, Non-Governmental Organizations, Industry Associations were also held.

(c) Does not arise.

(d) No, Sir. The Environment Impact Assessment Notification, 2006 provides for Public Consultation by which concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained.

(e) Does not arise.

Yamuna Action Plan Phase-II

494. SHRIMATI SHOBHANA BHARTIA: Will the PRIME MINISTER be pleased to state:

(a) whether efforts to clean up the Yamuna having failed to show the desired results, the Centre has earmarked Rs. 77 crore for the Yamuna Action Plan Phase-II

(YAP-II) and also to facilitate implementation of YAP-II, a project management consultant comprising a number of experts in the field of environmental pollution control has been appointed;

(b) whether additional money would be used to clean up the river in Delhi, U.P. and Haryana during the year 2007-08;

(c) whether on the advice of the Supreme Court, a three tier monitoring committee has been constituted; and

(d) if so, the latest position of cleaning of Yamuna?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (d) An amount of Rs. 77 crore has been earmarked for Delhi, U.P. and Haryana during 2007-08 for undertaking pollution abatement works under YAP-II. In addition, the State Governments of Delhi, Haryana and U.P. have also taken up large scale sewerage, non-sewerage and sewage treatment works for the conservation of river Yamuna out of their own Plan funds. For facilitating implementation of YAP-II, a Project Management Consultant comprising of a number of experts in the field of environmental pollution control has been appointed. However desired water quality could not be achieved due to enormous increase in pollution load and lack of fresh water in the river during the lean period.

Further, in pursuance to the directions of the Hon'ble Supreme Court, a three tier monitoring committee has been constituted in Delhi. This includes an Apex Committee under the Ministry of Urban Development at Centre, a State level Committee and a Committee at the level of implementing agency.

A treatment capacity of 741 mld was created under YAP-I which includes 402 mld in U.P., 309 mld in Haryana and 30 mld in Delhi. YAP-I which has since been declared closed is followed by YAP-II, under which it is envisaged to create 135 mld treatment capacity in Delhi, 54 mld in U.P. and in addition, rehabilitation of existing 324 mld treatment capacity in Delhi.

Crisis of global warming

†495. SHRI JAI PARKASH AGGARWAL: Will the PRIME MINISTER be pleased to state:

(a) whether consensus was reached among international delegations on 4th May, 2007 in Bangkok that in order to deal with the danger posed by global warming, the emission of greenhouse gases having harmful effects should be checked;

(b) whether consensus was also reached on the report of international panel on climate changes in this meeting wherein it was emphasized to take immediate steps to reduce the increase of two degree celsius in global temperature; and

(c) if so, the measures taken so far to deal with the crisis of global warming in the country?